BEFORE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.588 OF 2025

IN THE MATTER OF:
Sanjay Sharan — Applicant

Versus

Ministry of Environment Forest &
Climate Change & Ors. — Respondents

N.D.O.H.: 18.05.2026

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FILED BY:

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Date:09.04.2026

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BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.588 OF 2025

IN THE MATTER OF:

Sanjay Sharan — Applicant

Versus

Ministry of Environment Forest & Climate Change & Ors. — Respondents

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02/04/26

REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 12 (STATE OF MADHYA PRADESH)

I, Harsh Gupta, aged about 59 years, S/o Late Shri R.P Gupta, the Additional Chief Engineer, (R&M), M.P.P.G.C.L., Jabalpur, I am fully aware of the facts of the case and have been duly authorized to appear and conduct the stand of Respondent No.12, State of Madhya Pradesh, Vallabh Bhawan, Bhopal-462004, through its Chief Secretary, vide Letter dated 09.02.2026 of the MP State Govt. Energy Department, to the Managing Director, M.P. Power Generating Company Ltd., Jabalpur r/w Order dated 09.03.2026 of the M.P. Power Generating Company Ltd., thereby authorizing the undersigned, copies of which have already been filed along with the Vakalatnama before the Hon'ble Tribunal. I have fully read the Original Application No.588/2025 as filed by the

(Harsh Gupta)
Addl. Chief Engineer (R&M)
O/o CE (R&M) MPPGCL, Jabalpur

Applicant and in reply to the contents thereof, do hereby solemnly affirm as under:

I. That in my official capacity as Addl. Chief Engineer (R&M) of MPPGCL, Jabalpur, I am fully aware of the facts and circumstances of the case, to file the present Counter Affidavit and the annexures annexed thereto.

II. That I have read a copy of the Original Application, the List of Dates, the Synopsis and the Annexures annexed to the Original Application by the Applicant mentioned above and have understood the contents thereof and in reply thereto I have to state as under.

III. It is submitted that the present Reply Affidavit is not being filed in a paragraph-wise manner for the sake of brevity. The reply of Respondent No. 12 is confined only to the prayers and relief sought by the Applicant specifically against the State of Madhya Pradesh. However, if this Hon'ble Tribunal so desires, the answering Respondent shall file a detailed paragraph-wise reply to the Original Application within such time as may be granted by this Hon'ble Tribunal.

NOTARY
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Civil Distt. Jabalpur
M.P. 24/13/JBP.
03/21 (d)/2022
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(Harsh Gupta)
Addl. Chief Engineer (R&M)
O/o CE (R&M) MPPGCL, Jabalpur

MOST RESPECTFULLY SHOWETH:

1. That the Ministry of Environment, Forest & Climate Change (hereinafter referred as 'MoEF&CC'), vide its notification dated 07.12.15 (Annexure A-3) and subsequent amendments, modified and introduced the standards of emissions for all coal based Thermal Power Plants (hereinafter referred as 'TPP') in India and fixed the deadlines for new emission norms to be complied with by 31.12.2017.

2. That the Madhya Pradesh Power Generating Company Limited (hereinafter referred as 'MPPGCL') in accordance with the above notification dated 07.12.2015 and after searching for an appropriate consultant, appointed M/s Fichtner Consulting Engineers Chennai as project consultant for providing Consultancy Services for conducting As-Is-Study & furnishing a Report, Project Execution & Monitoring Services for installation of Flue Gas Desulphurisation (hereinafter referred as 'FGD') and other equipment, to contain emission level and gases as per prescribed norms of MoEF&CC at the then existing TPPs of MPPGCL.

3. That the consultants from M/s Fichtner Consulting Engineers Chennai, in June 2017 visited all the then existing TPPs of

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O/o CE (R&M) MPPGCL, Jabalpur

MPPGCL for collecting emission & specific water consumption data to conduct As-Is-Study. On the basis of this study report, the consultant submitted its recommendation on remedial measures required for compliance of the emission norms at various TPPs, except for SSTPP St-II (2x660 MW), where the construction activities were underway in 2017. These environmental activities at SSTPP-II were proposed to be taken up with the construction of the project. True Copy of letter dated 23.06.2017 of M/s Fitchner's Consulting Engineers Chennai to MPPGCL enclosing the As-Is-Study Report (only letter is annexed not the Report to keep the matter brief) is annexed herewith and marked as ANNEXURE-R12/1.

4. That on the basis of the recommendations of the M/s Fitchner's consultants, Board of Directors of the MPPGCL in its 97th meeting held on 12.09.2018 accorded administrative approval for installation of FGD systems, NOx Control in all TPPs, installation of Zero Liquid Discharge System at ATPS and (Suspended Particulate Matter) SPM control in PH-III, SGTPS for all power stations except for SGTPS Birsinghpur PH-I & II (4x210 MW). True Copy of the Board's resolution

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dated 12.09.2018 is annexed hereto and marked as ANNEXURE-R12/2.

5. That, in relation to the 4×210 MW units (Phase-I & Phase-II) of SGTPS Birsinghpur, the Board of Directors, in its 97th meeting held in September 2018, while considering the proposal for comprehensive Renovation & Modernisation (R&M) of the said units, including compliance with the new environmental norms, resolved to constitute a Sub-Committee to explore all feasible options in this regard. The Sub-Committee, in its report submitted in December 2019, recommended installation of the Flue Gas Desulphurisation (FGD) System along with the comprehensive R&M works. However, the proposed comprehensive R&M did not receive approval from the Madhya Pradesh Electricity Regulatory Commission (MPERC). Subsequently, in the year 2023, MPERC permitted MPPGCL to incur the extra expenditure termed as 'special allowance' in respect of these units. Thus, the tenders for installation of Flue Gas Desulphurisation (FGD) Systems at all the Thermal Power Plants except SGTPS 4×210 MW were issued in August 2020 and November 2020. However, the tendering process was

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adversely affected due to the COVID-19 pandemic prevailing at that time, and the bid submission dates were extended from time to time on the requests of the bidders.

6. That the Notice Inviting Tenders (hereinafter referred as NITs) for installation of Wet FGD systems were issued in August 2020 and November 2020 under Domestic Competitive Bidding (DCB) for the following Thermal Power Stations of MPPGCL: -

SL. No.	Power Station	Capacity	Tender No.	Date of NIT Issue
1	ATPS, PH-III	1x210 MW	2019_MPPGC_70335_1	August 2020
2	SSTPP-I, PH-I	2x600 MW	2019_MPPGC_70338_1	August 2020
3	STPS, PH-IV	2x250 MW	2020_MPPGC_105788_1	November 2020
4	SGTPS, PH-III	1x500 MW	\2020_MPPGC_105789_1	November 2020

7. That, apart from the installation of Flue Gas Desulphurisation (FGD) system for control of SO_2 emissions, MPPGCL has taken various remedial measures in respect of emissions of Nitrogen Oxides (NOx), Suspended Particulate Matter (SPM) and Specific Water Consumption in compliance with the revised environmental norms. The detailed status of the said remedial measures undertaken by MPPGCL is annexed herewith and marked as ANNEXURE-R12/3 and Current

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compliance status of MOEF&CC Emission norms for Nox, SPM and specific water consumption for the period from Jan-25 to June-25 is annexed hereto and marked as ANNEXURE-R12/4.

8. That the status of the FGD tenders was duly placed before the Board of Directors in its 114th meeting held on 29th March 2022, with a request for appropriate directions regarding further processing of the tenders. The resolution passed by the Board thereon is annexed hereto and marked as ANNEXURE-R12/5. In pursuance of the said directives under the resolution, a detailed note was submitted on 01.04.2022 to the Energy Department, Government of Madhya Pradesh, setting out the implications, advantages and disadvantages of not installing the Flue Gas Desulphurisation (FGD) system and seeking necessary instructions for continuation of the tender process. However, the requisite directions from the Government of Madhya Pradesh (GoMP) are still awaited. True Copy of the Note dated 01.04.2022 is annexed hereto and marked as ANNEXURE-R12/6.

9. While the clearance from the Government of Madhya Pradesh (GoMP) was pending, in the meantime, the Board of

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Directors, in its 117th meeting held on 14.09.2022, directed that status quo be maintained in respect of the FGD tenders and that the bid submission dates of the existing tenders be extended from time to time as necessary to meet the requirements of the Company. Accordingly, the dates for submission of bids against the said FGD tenders were extended periodically. The last date for bid submission stood extended to 19th August 2025. True Copy of the minutes of meeting held on 14.09.2022 annexed hereto and marked as ANNEXURE-R-12/7.

10. That while awaiting the concurrence from the GoMP for award of the contract for installation of FGD systems in the 2×660 MW SSTPP Phase-II at Khandwa, within the extended validity period of the offer submitted by the L-1 bidder M/s BHEL, the tender for the said unit had to be dropped in January 2022. Thereafter, in its 119th meeting held on 19.01.2023, the Board of Directors directed that the scope of FGD installation for SSTPP Phase-II be included in the existing tender for SSTPP Phase-I at Khandwa. True Copy of the minutes of meeting held on 19.01.2023 annexed hereto and marked as ANNEXURE-R-12/8.

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11. That while awaiting the requisite administrative approval from the Government of Madhya Pradesh, the implementation of contractual activities experienced some delay. Additionally, on account of the delay in processing the FGD tenders, the consultant M/s Fichtner raised a demand for compensation of approximately ₹1.77 Crore, citing both the extended timelines and the inclusion of additional scope relating to SSTPP Phase-II. The said claims of M/s Fichtner were not considered tenable. Consequently, the consultancy order placed upon the firm was rendered non-operational. The issue was deliberated upon by the Board of Directors in its meeting held on 23.07.2024, where it was decided to short-close the order awarded to M/s Fichtner without fastening any liability upon either party. The Board also directed the issuance of a fresh tender for engagement of a new consultant. A copy of the Board resolution dated 23.07.2024 is annexed hereto and marked as ANNEXURE-R-12/9.

12. That, pursuant to the aforesaid resolution, the consultancy contract with M/s Fichtner was short-closed on 18.12.2024 without any liability on either side. A subsequent fresh tender issued on 09.10.2024 was dropped due to non-availability of

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eligible bidders. Thereafter, a revised tender incorporating modified Pre-Qualification Requirements (PQR) was floated on 30.05.2025, with the extended last date for submission of bids being 19th August 2025.

13. That with respect to the prescribed stack height norms, the following position is submitted for the kind perusal of this Hon'ble Tribunal:

a. As per the standard environmental design norms, the minimum stack height for 210/250 MW units is ordinarily 220 meters, while for units of 500 MW and above, it is 275 meters. All Thermal Power Plants of MPPGCL are in compliance with the said norms, except for SGTPS Birsinghpur Phase-I (2×210 MW), where the existing stack height is 200 meters as against the required 220 meters. The detailed stack heights of SGTPS MPPGCL Thermal Power Plants are annexed hereto and marked as ANNEXURE-R-12/10.

b. As per Office Memorandum No. B-34011/1/01/PCI-II dated 10th January 1996, power plants sanctioned by the Central Electricity Authority (CEA) prior to 1st July 1994 are not required to enhance their existing stack height in

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accordance with the norms notified vide Government of India Notification No. G.S.R. 742(E) dated 30th August 1990, subject to the following conditions:

i. The ambient concentrations of Sulphur Dioxide (SO_2) and Nitrogen Oxides (NOx) around the power plant are less than one-third of the prescribed ambient air quality standards for SO_2 and NOx in the concerned area.

ii. The power plant shall install an adequate number of ambient air quality monitoring stations in and around the plant premises, with the locations selected in consultation with the Central Pollution Control Board (CPCB) or the concerned State Pollution Control Board (SPCB).

Since the aforesaid conditions stipulated in the Office Memorandum dated 10.01.1996 are being duly satisfied by MPPGCL in respect of the 2×210 MW units at SGTPS Birsinghpur Phase-I, no alteration or enhancement of the stack height is required for these units.

14. That the Ministry of Environment, Forest and Climate Change (MoEF&CC), vide Notification dated 11th July 2025 (G.S.R.

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465(E)), notified the Environment (Protection) Fourth Amendment Rules, 2025. The said Notification stipulates revised timelines and conditions for compliance with SO_2 emission norms for coal and lignite-based Thermal Power Plants. The Ministry has adopted the categorisation of Thermal Power Plants (TPPs) as recommended by the Central Pollution Control Board (CPCB). The classification is based on geographical location and is as under:

Category-A: TPPs located within 10 km radius of National Capital Region (NCR) or cities having million-plus population.

Category-B: TPPs located within 10 km radius of Critically Polluted Areas or Non-attainment cities.

Category-C: All other TPPs not covered under Category-A or Category-B.

15. It is submitted that all Thermal Power Plants of MPPGCL fall under Category-C. True copy of Reply of Unstarred question no.4601 answered in the Lok Sabha on 21.08.2025 mentioning State wise details of TPP units under category A, B and C annexed hereto and marked as ANNEXURE-R12/11. As per the specific stipulation contained in the Notification

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dated 11.07.2025, Category-C plants have been granted exemption from the applicability of Sulphur Dioxide (SO_2) emission standards notified earlier on 07.12.2015. The exemption is, however, subject to the condition that the prescribed stack height criteria notified vide G.S.R. 742(E) dated 30th August 1990 are duly complied with by the existing Category-C Thermal Power Plants by 31st December 2029.

The exact stipulation in the Notification reads as under:

> *"The Sulphur dioxide emission standards shall not be applicable to all Category C thermal power plants subject to ensuring compliance of stack height criteria notified vide notification number GSR 742 (E), dated the 30th August, 1990 and the time line for ensuring compliance by the existing Category C Thermal Power Plants of stack height criteria by the 31st December, 2029".*

16. That the exemption for Category-C plants is based on the detailed technical recommendations of the CPCB dated 10.07.2025 (Annexure-XVIII to the Additional Affidavit of Respondent No.1, MoEF&CC), which were arrived at after careful examination of studies conducted by IIT-Delhi, CSIR-

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NEERI, and NIAS Bengaluru. These studies clearly establish that ambient SO_2 levels across the country, including areas around Category-C plants, are well below the National Ambient Air Quality Standards (NAAQS) and that mandatory installation of FGD in such plants would result in disproportionate capital and operational costs with marginal environmental benefit.

17. In view of the facts and circumstances mentioned above, the following proposal was placed before the Board of Directors of MPPGCL for its due consideration and approval, with a request to pass the following resolution, with or without any modification:

i. To drop the various tenders already floated for installation of Flue Gas Desulphurisation (FGD) systems at ATPS, SGTPS, STPS and SSTPP-I, in line with the MoEF&CC Notification dated 11th July 2025.

ii. Not to issue any fresh tender for installation of FGD systems in respect of SSTPP Phase-II at Khandwa.

iii. To drop the tender floated for appointment of a new consultant for installation of FGD systems in various Thermal Power Plants of MPPGCL.

NOTARY Uttam Chand Gupta 1990, Addl. Sessions Judge Civil Distt. Jabalpur M.P. 24/3/JBP. 03/21 R(S): 2022 GOVT. OF M.P. INDIA

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(Harsh Gupta)
Addl. Chief Engineer (R&M);
O/o CE (R&M) MPPGCL, Jabalpur

18. That the Board of Directors was accordingly requested to kindly consider and approve the following resolution, with or without modifications:

Resolved that:

i. It is resolved to drop the various tenders for installation of FGD systems at ATPS, SGTPS, STPS and SSTPP-I, for which Notices Inviting Tenders (NITs) had already been issued, in conformity with the recent Notification dated 11th July 2025 issued by the Ministry of Environment, Forest and Climate Change.

ii. It is further resolved that no tender shall be issued for installation of FGD systems for SSTPP Phase-II (2×660 MW) at Khandwa.

iii. It is further resolved to drop the tender for appointment of a new consultant for installation of FGD systems in various Thermal Power Plants of MPPGCL.

19. Thereafter, the aforesaid proposal was duly considered and approved by the Board of Directors in its 139th meeting held on 12.09.2025. The Board passed the following resolution:

i. Resolved to drop the FGD tenders of ATPS, SGTPS, STPS and SSTPP-I for which NITs were floated in August/November 2020.

ii. Resolved not to issue any tender for installation of FGD systems in SSTPP-II (2×660 MW).

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O/o CE (R&M) MPPGCL, Jabalpur

iii. Resolved to drop the tender for appointment of a new consultant for installation of FGD systems in various Thermal Power Plants of MPPGCL.

20. That, in pursuance of the above resolution of the Board, the tenders for installation of FGD systems floated in August/November 2020 were formally dropped on 22.09.2025. Similarly, the tender for appointment of a new consultant for installation of FGD systems in various Thermal Power Plants of MPPGCL was dropped on 26.09.2025.

21. It is submitted that the Notification dated 11.07.2025 issued by the Ministry of Environment, Forest and Climate Change (MoEF&CC) is a conscious policy decision of the Central Government. The Respondent No.12, being a implementing agency, has no role in formulation of the said policy and is duty-bound to follow and implement the same in letter and spirit. The State Government and MPPGCL have been diligently complying with all directions and notifications issued by MoEF&CC from time to time since the original notification dated 07.12.2015. Pursuant to the latest Notification dated 11.07.2025 granting exemption to all Category-C plants under which all TPPs of MPPGCL fall, the

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O/o CE (R&M) MPPGCL, Jabalpur

Company has promptly taken necessary steps by dropping the pending FGD tenders after due approval of the Board of Directors. Thus, the Respondent No.12 and its generating company have at all times acted in full conformity with the policy decisions of the Central Government.

DEPONENT
(Harsh Gupta)
Addl. Chief Engineer (R&M)
O/o CE (R&M) MPPGCL, Jabalpur

VERIFICATION:

I, Harsh Gupta, the Deponent mentioned above do hereby most solemnly affirmed and verified that what is stated in the above Counter Affidavit is true to my knowledge based on the records maintained in the office of Respondent No.12 and I believe the same to be true.

Verified at Jabalpur on this the 02nd day of April, 2026. 2 APR 2026

DEPONENT
(Harsh Gupta)
Addl. Chief Engineer (R&M)
O/o CE (R&M) MPPGCL, Jabalpur

Solemnly affirmmed before me
Declared before me as under
Shri/Smt. Harsh Gupta
S/o, W/o, D/o Shri Late R.P. Gupta
aged about 59 Yrs. Occupation Addl. C.E. (R&M)
Resident of MPPGCL Jabalpur (MP)
Who is personally kown to me/has
been duly identified by----------

Signature of identifier

NOTARY
Uttam Chand Gupta
1990, Madan Mahal
Civil Distt. Jabalpur
M.P. 24/13/JBP.
03/21 (d), 2022
GOVT. OF M.P. INDIA

2 APR 2026

Notarial Register I
Sr. No. 536 Dt. 02/04/26

02/04/26
Uttam Chand Gupta
Notary
Jabalpur District
M.P. INDIA

1560 ANNEXURE R-12/1

FICHTNER INDIA 18

FICHTNER Consulting Engineers (I) Pvt. Ltd.,
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New No.165, St.Mary's Road,Alwarpet
Chennai – 600 018
Fax : +91-44-45932809
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Web : www.fichtner.co.in
CIN Number U74210TN1987PTC014366

BY COURIER

CNT 1117102/INV/150 **23/06/2017**

M.P.Power Generating Co Limited
Office of the Chief Engineer (R&M)
Shed No.10, Rampur
Jabalpur 482 008 (M.P)
Tel: 0761 2663064/2702508

KIND ATTN:
Chief Engineer (R&M)

Consultancy Services for Conducting As is Study, Preparation of As is Study Report & Recommendation Report, Project Execution Services and Project Monitoring Services for Installation of FGD and other Equipment to obtain Emission level of Particulate Matters and Gases as per New Norms of MOEF & CC for Various Power Stations of MPPGCL – As-Is-Study Report -Final

Dear Sir,

This has reference to the discussions the undersigned had with you during the recent visit to your office between 13th June 2017 to 15th June 2017 regarding As-Study Report. During the discussions, it was informed by MPPGCL to Fichtner can proceed to submit the As-Is-Study report final. Accordingly, please find enclosed the As-Is-Study final report for the following sites:

1. Amarkantak
2. Birsinghpur
3. Khandwa
4. Sarni

Thanking you and assuring you of our best attention.

Very truly yours
for FICHTNER Consulting Engineers
(India) Private Limited

B.R.Lakshmi Narasimhan
Project Manager

Encl As above

ANNEXURE – R-12/2

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M. P. POWER GENERATING CO. LTD.

Govt. of M.P.Undertaking

CIN- U40109MP2001SGC014882

BLOCK No.II, SHAKTI BHAWAN, VIDYUT NAGAR, RAMPUR,JABALPUR (M.P.)- 482008

Phone No.0761-2702815, E-mail mppgcl@mp.nic.in

Fax No 0761-2665806 Website http://www.mppgcl.mp.gov.in

EXTRACTS OF MINUTES & RESOLUTION

Item No. 97.3.10

Sub: Remedial measures for compliance of New MoEF & CC norms in existing power stations of MPPGCL- Acceptance of Recommendations and Detailed Project Report submitted by M/s Fichtner and Administrative Approval for carrying out capital work to meet revised norms.

Following Resolution was passed in the 97th Meeting of BoD of MPPGCL held on 12th September 2018 at Bhopal.

The proposal for compliance of new MOEF & CC's norms 2015 in various existing thermal power stations of MPPPGCL was discussed in the meeting.

It was further informed that MPPGCL's consultant M/s Fichtner after detailed study have submitted DPR for compliance of MoEF&CC norms in respect of 1X210 MW ATPS, 4X210 MW + 1X500 MW SGTPS, 2X250 MW STPS and 2x600 MW SSTPP wherein following have been recommended: -

i. Installation of Wet Type FGD to control SO_2 emission within limit

ii. Modification of Boiler by installing low NOx burner/ Over-fire air port/ O_2 trimming through OEM for NOx control as primary control measure and.

iii. Installation of SNCR as additional measures for NOx control However, this is to be implemented after receipt of report of pilot project entrusted to NTPC for proving the technology for Indian coal having high ash content and it's confirmation by CPCB.

iv Installation of cooling tower at U# 1 to 5 at SGTPS Birsinghpur retrofitting & upgradation of ESP for SGTPS U#5 and ZLD system at ATPS

The Consultant has also recommended that before installation of de-NOx & de-SO_2 in unit no. 1,2,3& 4 of SGTPS Birsinghpur, the life of these units should be got extended through comprehensive R&M work.

A proposal was submitted before BoD seeking following .

A. Acceptance of DPR submitted by M/s Fichtner

B. Approval for capital works required for compliance of MoEF&CC's new norms 2015 for Thermal Power Plants at total financial commitment/ project cost of Rs 2319.17 Cr. as detailed below.

Contd...P/2

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ANNEXURE R-12/3

M. P. POWER GENERATING CO. LTD.
(A GOVT. OF MP UNDERTAKING)
CIN-U40109MP200SGC0148221

No-07-03/CC/1266 Jabalpur, Date:01.08.2025

To,
The Chief Engineer / (R&M)
MPPGCL, Jabalpur

Sub.: Compliance with the MoEF&CC Emission Norms (excluding SO_2)-Additional information for 4x210 MW units at SGTPS

Ref:

i. Your office letter no.07-09/R&M/FGD/454, Jabalpur dated:29.07.2025.

ii. This office letter no.07-03/CC/1256 dated: 30/07/2025, addressed to C.E. (Gen), SGTPS

iii. The Chief Chemist, SGTPS, Birsinghpur letter no.511-0400/SGTPS/139, dated: 31/07/2025

In reference to the above, the information as sought vide the letter under reference (1), the point wise information has been furnished by Chief Chemist, SGTPS, Birsinghpur vide letter mentioned under reference (iii). A copy of the same is enclosed herewith for further necessary action at your end.

Encl. As above

01/08/25
(Abhishek Jain)
C.E. (O&M:Gen)

21

MADHYA PRADESH POWER GENERATING COMPANY LIMITED
OFFICE OF THE ADDL. CHIEF ENGINEER (O&M) -I
SANJAY GANDHI THERMAL POWER STATION
BIRSINGHPUR, DISTT: UMARIA (M/P) Pin- 484552
Phone No. 07655492721

No.511-0400/SGTTS/130

To

The CE. [O&M: Gen), MPPGCL, Jabalpur

Sub.: Furnishing the information regarding MoEF&CC Emission Norms compliance for 4x210 MW units at SGTPS.

Ref: Y.O. No. 07-03/CC/1256 jbp dated 30.07.2025.

In the above cited subject & letter under reference, please find the point wise information in respect to SGTPS 4x210 MW as below:-

1. Existing Stack height (in Meter)
   PH-I-200 Meter (U#1&2)
   PH-II-220 Meter (U#3 & 4)
2. Average report of Ambient Air Quality Monitoring (SO_2 & NOx) w.e.f. January-25 to June-25 are enclosed.
3. Details regarding air quality monitoring stations:-
   a. At present Ambient Air Quality Monitoring is carried out in & around the plant at following locations:-
   (i) CAAQMS-1 (Inside plant Online Monitoring)
   (ii) CAAQMS-II (Inside plant Manual Monitoring)
   (iii) Changera Village (Outside plant Manual Monitoring)
   (iv) Mudaria Village (Outside plant Manual Monitoring)
   (v) Colony Area (Outside plant Manual Monitoring)
   b. Yes. These stations have been installed in consultation with MPPCB authority.

(Prashant Namjoshi)
Chief Chemist
SGTPS, MPPGCL, Birsinghpur

Copy to:-
1. The C.E. (Gen), SGTPS, MPPGCL, Birsinghpur.
2. The Addl. C.E. (O&M)-1, SGTPS, MPPGCL, Birsinghpur.

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Average data of Ambient Air Quality Monitoring SGTPS, MPPGCL Birsinghpur

Month	CAAQMS-1		CAAQMS-2		Changera Village		Mudaria Village		Colony	
	SO_2	NO_x	SO_2	NO_x	SO_2	NO_x	SO_2	NO_x	SO_2	NO_x
Permissible Limit	80 (Ug/m3)	80 (Ug/m3)	80 (Ug/m3)	80 (Ug/m3)	80 (Ug/m3)	80 (Ug/m3)	80 (Ug/m3)	80 (Ug/m3)	80 (Ug/m3)	80 (Ug/m3)
Jan-25	29.14	35.41	14.26	18.69	14.13	19.67	12.30	17.33	16.90	18.00
Feb-25	17.53	24.34	17.05	21.77	17.19	20.80	16.12	22.54	18.80	18.00
Mar-25	6.77	24.53	13.14	18.05	13.54	18.83	15.09	20.73	18.80	19.60
Apr-25	10.82	33.97	14.07	21.85	15.30	20.58	15.60	19.80	17.80	18.20
May-25	10.18	34.23	14.30	18.36	14.80	27.50	13.85	17.70	17.77	16.04
Jun-25	9.60	33.99	14.40	19.19	14.62	19.35	14.81	19.74	17.05	16.01

Remark- Most of the SO_2 & NOx concentration around the plant are less than 1/3 of the prescribed Ambient Air Quality Standards.

Sd/-
Raushan Kumar
Shift Chemist (EMC)
SGTPS, MPPGCL

//True Typed Copy//

ANNEXURE-R/123

1565

M. P. POWER GENERATING CO. LTD.
(A GOVT. OF MP UNDERTAKING)
CIN-U40109MP2005SGC018221

929

No -07-03/CC/ 1229 Jabalpur, Date: 25/07/2025

To,

The Chief Engineer / (R&M)
MPPGCL, Jabalpur

23

Sub. : Compliance with the MoEF&CC Emission Norms (excluding SO_2)

Ref: The Chief Engineer(R&M), MPPGCL, Jabalpur letter no. 07-09/R&M/FGD/443 dtd. 23.06.2025.

With reference to the above, the information as sought vide the letter under reference is enclosed herewith for further necessary action at your end

Encl. – As above

C.E. (O&M:Gen)

Copy to –

1. The Chief Engineer (Gen) ATPS, Chachai / STPS, Sarni / SGTPS, Bisringhpur / SSTPP, Khandwa
2. The Sr. Chief Chemist / Chief Chemist, SSTPP, Khandwa / ATPS, Chachai / STPS, Sarni / SGTPS, Bisringhpur

AEE
BE (Hqrs)
25/7

Address for Correspondence: OFFICE OF THE EXECUTIVE DIRECTOR (O&M: GEN)
Block No.6, Shakti Bhawan, Rampur, Jabalpur-482008 (M.P.)
Phone No. 0761-2661589 / 2702600 Fax No. 0761-2664572

23/07/1566

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1. **Stack Height in Meters -**

Name of TPS	Stack Height in Meters
ATPS (1x210 MW)	220
STPS (2x250 MW)	275
SGTPS (1x500 MW)	275
SSTPP (2x600 MW)	275

2. **Current Compliance Status (Monthly Average) of MOEF&CC Emission norms (for Nox, PM) & Specific Water Consumption for the period from Jan-25 to June-25**

Month	ATPS, Chachai			STPS, Sarni					SGTPS, Birsinghpur			SSTPP, Khandwa				
	Unit-V			Unit-10		Unit-11		SWC (M3/MWh) for PH-IV	Unit-V		SWC (M3/MWh) For PH-I,II, III	Unit-I		Unit-II		
Parameter	NOx (mg/Nm3)	PM (mg/Nm3)	SWC (M^3/MWh)	NOx (mg/Nm3)	PM (mg/Nm3)	NOx (mg/Nm3)	PM (mg/Nm3)		NOx (mg/Nm3)	PM (mg/Nm3)		NOx (mg/Nm3)	PM (mg/Nm3)	NOx (mg/Nm3)	PM (mg/Nm3)	SWC (M3/MWh) For PH-I
Norms	450	50	3.5	450	50	450	50	3.5	450	50	3.5	450	50	450	50	3.5
Jan-25	214.67*	43.97*	2.90	308.00	41.38	407	40.42	2.79	234.9	31.8	2.51	191.50	51.91	225.29	46.19	3.574
Feb-25	297*	42*	3.46	293.00	37.78	367.00	36.99	2.83	226.8	36.5	2.6	169.73	42.87	386.31	55.00	3.568
Mar-25	328*	33.48	3.07	349.00	34.75	449.00	38.07	3.18	276.9	38	2.44	186.49	41.54	325.23	46.29	3.373
Apr-25	398*	36.13	2.83	305	30.23	402	36.49	3.18	251	37.3	2.59	172.84	32.69	331.31	44.28	3.049
May-25	372*	43.13	2.99	258	24.81	425	41.82	3.16	257.1	38.5	3.15	142.29	40.81	327.75	47.48	3.275
Jun-25	392*	38.93	3.1	296	27.26	432	39.18	3.24	238.5	38.8	2.81	257.12	50.81	384.04	39.48	3.484

*PM-Particulate matter , SPM-Specific water consumption

(Ravikant Raut)
Chief Chemist

ANNEXURE-R-12/5

1567

M. P. POWER GENERATING CO. LTD.

Govt. of M.P.Undertaking

CIN- U40109MP2001SGC014882

BLOCK No.9, SHAKTI BHAWAN, VIDYUT NAGAR, RAMPUR, JABALPUR (M.P.)- 482008
Phone No 0761-2702615 E-mail mppgcl@mp.nic.in
Fax No 0761-2665805 Website http://www.mppgcl.mp.gov.in

25

EXTRACTS OF MINUTES

Item No. 114.2.5

Sub.:-Status of Tenders for Installation of Flue Gas De-Sulphurisation (FGD) System at Power Stations of MPPGCL – Further directives regarding.

Extracts of Minutes of the 114th meeting of BoD of MPPGCL held on 29th March 2022 at Bhopal.

Managing Director explained the Board about the requirement of implementation of MoEF & CC's new norms at various Thermal Power Plants of MPPGCL. Status of FGD tenders, for compliance of new norms of MoEF&CC in respect of all the TPPs of MPPGCL (including SSTPP Stage-II, 2x660MW) was put up before the BoD for information and necessary directives in the matter.

It was explained that the Project Screening Committee under the Chairmanship of Chief Secretary, GoMP in Jan' 20 had recommended for granting administrative approval to the capital expenditure and sanction 20% equity funding from GoMP; remaining 80% debt shall be arranged by the Company from Financial Institutions. However, Administrative approval from Cabinet of MP is awaited. Managing Director further explained that as per developments took place in internal meeting at Energy Deptt., Bhopal, on 7th Jan'22 for Annual Budget Estimate of MPPGCL for the FY'2022-23, the request for fund allocation was not being considered for above said projects for compliance to new environmental norms.

The Board was also apprised that tender for installation of FGD at 2x660MW, SSTPP-II, Khandwa has also been dropped, because the consent of GoMP for placing of the order could not be received. Also, BHEL refused for further extension of validity of their offer. As such, the tendering activities for this newly commissioned project need to be started afresh after permission from BoD / Energy Deptt.

The Board was also apprised that as per prevailing norms, in case of delay in installation of FGD plants from the set timeline, the Environmental Compensation @ Rs. 0.05 per unit generation for first six months, @ Rs 0.075 for further six months and subsequently @ Rs 0.10 shall be applicable. Since, Govt equity funds and permission to install these FGDs / Equipment are not getting tied-up in the FY'2022-23, MPPGCL is not in a position to further proceed on the tendering activities and to conclude them. This will result in delay in installation/commissioning of these FGDs / Equipment.

The Board appreciated the difficulty and implications of delays. It was directed that a comprehensive note be submitted to the Energy Department indicating consequences of non-installation of FGD by the Company.

Contd. P/2

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M. P. POWER GENERATING CO. LTD.

Govt. of M.P.Undertaking

CIN- U40109MP2001SGC014882

BLOCK No.9, SHAKTI BHAWAN, VIDYUT NAGAR: RAMPUR,JABALPUR (M.P.)- 482008

Phone No.0761-2702615, E-mail mppgcl@mp.nic.in

Fax No. 0761-2665805 Website: http://www.mppgcl.mp.gov.in

In this context MD MPPGCL explained that due to delay in not opening of tenders, for the reasons explained in précis note, market economics has changed. There are only few vendors / contractors, cost of material has changed considerably and therefore the original estimates which are about 3 to 4 years old, may not be adequate. They need be updated. After discussions, the Board directed that the budget estimates be revised internally and rate reasonability for placing the order shall be established on the basis of respective revised estimates.

Also, the Board was informed that the matter was also discussed with the prospective bidders of FGD tenders about changed term of EMD submission. They appeared to be averse of participating on account of new conditions of depositing EMD in cash. They requested to permit submission of EMD in the form of BG. MD explained that the BG format is specified and the scanned copy can be got uploaded in the web. After opening of tender, the BG can be obtained in physical form. After discussions, the Board directed to seek suitable approval for corrections in the terms.

COMPANY SECRETARY
MPPGCL : JABALPUR

ANNEXURE – R-12/6

1569

27

म.प्र.पॉवर जनरेटिंग कंपनी लि. जबलपुर

(CIN U40109MP2001SGC014882)

प्रति,

विशेष कर्तव्यस्थ अधिकारी,
म.प्र.शासन, ऊर्जा विभाग,
भोपाल, म.प्र.

विषय : म.प्र.पॉवर जनरेटिंग कंपनी के ताप विद्युत गृहों में एफ.जी.डी. स्थापना बाबत।

संदर्भ : 1 ऊर्जा विभाग का पत्र क्र. 5-15/2017/तेरह/02 दि.20.04.2021.
2. ऊर्जा विभाग का पत्र क्र. 5-15/2017/तेरह/ दि.02.07.2021.
3. म.प्र.पॉ.जं.कं.लि. का पत्र क्र.07-09/आरएंडएम/794 दि.16.07.2021.
4. म.प्र.पॉ.जं.कं.लि. का पत्र क्र.07-01/SSTPP-II/F-4401/663 दि.29.06.2021 C1
5. प्रबंध निदेशक म.प्र.पॉ.जं.कं.लि. का पत्र क्र. MD/MPPGCL/SSTPP/FGD/1800 G4H
दि.16.09.2021 एवं क्र.188 दि.21.09.2021.

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उपरोक्त विषयान्तर्गत संदर्भित पत्र दि.20.04.2021 के द्वारा माननीय ऊर्जा मंत्री के निर्देशानुसार मैं सभी ताप विद्युत गृहों (श्री सिंगाजी ताप विद्युत परियोजना द्वितीय चरण के अतिरिक्त) के एफ.जी.डी स्थापना के वर्तमान प्रस्ताव को आस्थागित कर पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार द्वारा दि.31.03.2021 को अधिसूचना के माध्यम से जारी नवीन टाइम लाईन के आधार पर एफ.जी.डी. स्थापना के एकजाई प्रस्ताव के स्थान पर अत्याधिक प्रदूषण वाले एवं अधिक जनसंख्या के शहरों के समीपस्थ ताप विद्युत गृहों में चरणबध्द तरीके से एफ.जी.डी. स्थापना के प्रस्ताव को परीक्षणोंपरांत प्रस्तुत किए जाने हेतु आग्रह किया गया था। साथ ही श्री सिंगाजी ताप विद्युत परियोजना (द्वितीय चरण) के संदर्भ में निर्देशित किया गया था कि परियोजना में एफ.जी.डी. की स्थापना के पूर्व में स्वीकृत प्रस्ताव को आस्थगित रखा जाए। — A — B

तदोपरांत श्री सिंगाजी ताप विद्युत परियोजना द्वितीय चरण के परिप्रेक्ष्य में संदर्भित पत्र क्र. 4 एवं 5 द्वारा ऊर्जा विभाग को एफ.जी.डी. की शीघ्र स्थापना की आवश्यकता एव कारणों से अवगत कराया गया था एवं उक्त परियोजना की स्थापना हेतु आदेश प्रसारित करने की अनुमति प्रदान करने का अनुरोध किया गया था। इसी तारतम्य में इस कार्यालय के पत्र क्र.794 दि.16.07.2021 द्वारा म.प्र.पॉ.जं.कं.लि. के अन्य ताप विद्युत गृहों में एफ.जी.डी. की स्थापना हेतु जारी निविदाओं का तत्कालीन स्थिति से अवगत कराया गया था। साथ ही यह भी सूचित किया गया था कि पर्यावरण मंत्रालय की अधिसूचना दि.31.03.2021 में उल्लेखित प्रवर्गीकरण के अनुसार म.प्र.पॉ.जं.कं.लि. के सभी ताप विद्युत गृहों को "प्रवर्ग-ग" के अंतर्गत — C2

पत्राचार का पता - कार्यालय मुख्य अभियंता (नवीनीकरण एवं आधुनिकीकरण) म.प्र.पॉ.जं.कं.लि., शेड नंबर-10, विद्युत नगर, रानपुर, जबलपुर, 482008,म0प्र0 **Website** : www.mppgcco.gov.in , **E-mail** : cemmprgcl@gmail.com/ce.mmprgcl@mppgcl.mp.gov.in

सूचीबद्ध किया जाना संभावित है तथा इन इकाईयों में एफ.जी.डी. की स्थापना के लिये समय सीमा दि. 31.12.2024 तक निर्धारित की गई है।

उपरोक्त अधिसूचनानुसार पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, विद्युत मंत्रालय, केन्द्रीय विद्युत प्राधिकरण और केन्द्रीय प्रदूषण नियंत्रण बोर्ड के प्रतिनिधियों का एक कार्य बल (टास्कफोर्स) का गठन किया गया एवं टास्कफोर्स के द्वारा ताप विद्युत गृह की स्थिति/ प्रदुषण के स्तर के आधार पर प्रवर्ग का निर्धारण किया गया। उक्त टास्कफोर्स के पत्र दि. 27.08.2021 द्वारा म.प्र.पॉ.जं.कं.लि. के सभी ताप विद्युत गृहों को "प्रवर्ग-ग" के अंतर्गत सूचीबद्ध किया गया है। अतः म.प्र.पॉ.जं.कं.लि. के सभी ताप विद्युत गृहों में एफ.जी.डी की स्थापना के कार्य को दि. 31.12.2024 तक पूर्ण किया जाना आवश्यक है। – D

कंपनी के विभिन्न ताप विद्युत गृहों (2x660 मेगावाट श्री सिंगाजी ताप विद्युत गृह, खंडवा के अतिरिक्त) में एफ.जी.डी. की स्थापना हेतु निविदायें प्रकियाधीन हैं जिसकी अद्यतन स्थिति निम्नानुसार है:-

क्र	ताप विद्युत गृह	अनुमानित लागत (जुलाई 2018 की स्थिति में) (रू. करोड में)	निविदा की वर्तमान स्थिति			स्थापना की कार्यवाधि (माह)	संभावित समय (माह)	
			निविदा प्रकाशन तिथि	निविदा जमा तिथि			कार्यादेश	कार्यपूर्णता
				मूल	संशोधित			
अ	1x210 मेगावाट अमरकंटक ताप विद्युत गृह, चचाई	122	अगस्त-2020	28.11.20	13.04.22	27	अक्टूबर 2022	जनवरी 2025
ब	2x600 मेगावाट श्री सिंगाजी ताप विद्युत गृह, खंडवा	666	अगस्त-2020	28.11.20	18.04.22	32	अक्टूबर 2022	जून 2025
स	1X500 मेगावाट संजय गांधी ताप विद्युत गृह, बिरसिंहपुर	303	नबम्बर-2020	23.01.21	22.04.22	30	नवम्बर 2022	अप्रैल 2025
द	2x250 मेगावाट सतपुडा ताप विद्युत गृह, सारनी	305	नबम्बर-2020	23.01.21	27.04.22	29	नवम्बर 2022	मार्च 2025

टीप:- श्री सिंगाजी ताप विद्युत परियोजना द्वितीय चरण में एफ.जी.डी की स्थापना हेतु प्रसारित निविदा उपरांत चयनित एल-1 बिडर, मेसर्स बी.एच.ई.एल., पर आदेश जारी करने के प्रस्ताव को म.प्र.पॉ.ज.कं.लि. निदेशक मंडल का जुलाई 2020 में अनुमोदन प्राप्त हुआ था। – E

पत्राचार का पता - कार्यालय मुख्य अभियंता (नवीनीकरण एवं आधुनिकीकरण) म.प्र.पॉ.ज.कं.लि., शेड नंबर-10, विद्युत नगर, रामपुर, जबलपुर, 482008,म0प्र0 Website : www.mpgenco.gov.in , E-mail : cepnp@rediffmail.com/ce.renmodi@mppgcl.mp.gov.in

साथ ही वित्तीय संकट के दृष्टिगत निर्देशित किया गया कि आदेश जारी करने से पूर्व, मध्यप्र म.प.पॉ.ज.कं.लि. की अनुमति प्राप्त की जाए। प्रस्तावित को आरक्षित रखने के निर्देश (पत्र दिनांक 20 अप्रैल 21) एवं मेसर्स बी.एच.ई.एल द्वारा बिड वैधता सितम्बर 2021 के पश्चात वृद्धि नहीं किये जाने के कारण निविदा को 28 जनवरी 2022 को, सक्षम अनुमोदन उपरांत ... द्वारा निरस्त कर दिया गया।

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यहाँ यह लेख करना आवश्यक है कि उत्सर्जन मापदंडों के निर्दिष्ट समयावधि में अनुपालन नहीं होने पर विद्युत उत्पादन पर प्रतियूनिट की दर से पर्यावरण प्रतिकर का भुगतान करना होगा। उपकर की विभिन्न दरों के अनुसार म.प्र.पॉ.जं.कं.लि. की इकाईयों पर प्रथम 06 माह में पर्यावरण प्रतिकर की अनुमानित राशि रू 70 करोड़ तथा अगले 06 माह में प्रतिकर राशि रू.104 करोड़ संभावित है। एक वर्ष के पश्चात पर्यावरण प्रतिकर राशि लगभग रू 23 करोड़ प्रतिमाह होगी। पर्यावरण प्रतिकर की संभावित देय राशि का आंकलन की गणना निम्नानुसार है:- I

समय-सीमा से आगे गैर अनुपालन प्रचालन	पर्यावरणीय प्रतिकर (प्रति यूनिट जनित विद्युत)	म.प्र.विद्युत नियामक आयोग द्वारा निर्धारित नार्म्स के अनुसार कुल उत्पादन (एम.यू.)	वार्षिक प्रतिकर राशि (रु करोड़ में)	औसत प्रतिमाह प्रतिकर राशि (रु करोड़ में)
0-180 दिवस	0.05	13887	69.44	11.57
180-365 दिवस	0.075	13887	104.15	17.36
366 दिवस और आज तक	0.10	27774	277.74	23.15

यह भी उल्लेखनीय है कि विद्युत मंत्रालय भारत सरकार ने ऑफिस मेमोरेंडम दि दि. 06.07.21 के माध्यम से प्रस्तावित किया था कि ताप विद्युत इकाईयों को एफजीडी स्थापना के पश्चात खपत किये गये कोयले पर रु 400/- प्रति टन की दर से जीएसटी कंपनसेशन सेस (क्लीन कोल सेस) प्रदान की जाना चाहिये। जिसके परिणाम स्वरुप प्रति यूनिट विद्युत उत्पादन में रु 0.27 की कमी होगी। ज्ञातव्य है कि एफजीडी स्थापना एवं संचालन व्यय के कारण प्रति यूनिट विद्युत उत्पादन दर में रु 0.30 से 0.35 की वृद्धि संभावित है। अतः उक्त जीएसटी छूट को समावेश करने पर विद्युत उत्पादन दर में अंततः मात्र रु 0.08 की वृद्धि ही प्रभावी होगी। J

यहाँ यह लेख करना उचित है कि म.प्र.पॉ.जं.कं.लि. की एफ.जी.डी. परियोजनाओं के संस्थापन के कार्य में निम्नांकित कारणों से विलंब होना संभावित है:

1. एफ.जी.डी संयंत्रों के निर्माण की तकनीक भारत के लिये सर्वथा नवीन है तथा स्वदेशी एफ.जी.डी संयंत्र निर्माणकर्ताओं का अभाव है। देशभर के समस्त विद्युत गृहों में नियत समयावधि में उक्त संयंत्रों की स्थापना किये जाने हेतु वर्तमान में विभिन्न पॉवर यूटिलिटी द्वारा अनेकों निविदायें जारी की गई हैं। कार्य की अधिकता के कारण वांछित योग्यता के

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निविदाकर्ताओं का अभाव हो गया है। अत. म.प्र.पॉ.जं.कं.लि. की निविदाओ के प्रति निविदाकर्ताओ की वांछित संख्या में अभिरुचि परिलक्षित नही हो रही है।

2 श्री सिंगाजी ताप विद्युत परियोजना (द्वितीय चरण- यूनिट क्रमांक 3 एवं 4) में एफ.जी.डी की स्थापना के सन्दर्भ में यह उल्लेखनीय है कि इसकी द्वितीय यूनिट (क्रमांक 4) के एफ.जी.डी. की कमीशनिंग के लिए 31 महीने की समय सीमा निर्धारित है। अतः म.प्र.पॉ.जं.कं.लि. को स्थापना कार्य समय-सीमा को पूरा करने के लिए इस हेतु मई 2022 तक आदेश प्रसारित करना होगा, जो कि वर्तमान परिस्थितियों में काफी चुनौतीपूर्ण है। यहाँ यह उल्लेख करना उचित होगा कि निम्नलिखित कारणों से पुनः निविदा की प्रक्रिया को अंतिम रूप देने में 6-9 महीने की समयावधि की आवश्यकता होगी:-

(i) वर्तमान निविदा (जो की अब निरस्त कर दी गई है) अंतराष्ट्रीय प्रतिस्पर्धी निविदा (ICB) माध्यम से जारी की गई थी। अद्यतन, भारत की 'मेक इन इंडिया' एवं 'पड़ोसी देशों से खरीद पर प्रतिबंध' (Restrictions on Procurement from neighboring countries sharing Land Border) की नीतियों की वजह से, अब निविदा को घरेलू प्रतिस्पर्धी निविदा (DCB) माध्यम से जारी करना होगा। इस प्रकार पी.क्यू.आर (PQR) और निविदा विनिर्देश (Tender Specifications) को डी.सी.बी मार्ग के अनुरूप पुनः तैयार कर, सक्षम अनुमोदन भी प्राप्त करना होगा।

(ii) निविदा को पुनः जारी करने हेतु, परियोजना सलाहकार मेसर्स ट्रैक्टबेल (M/s Tractebel) को निविदा विनिर्देशों को पुनः तैयार करना होगा। निविदा विनिर्देशों को पुनः तैयार करने के कार्य एवं बिड के परीक्षण के लिए मेसर्स ट्रैक्टबेल, परियोजना परामर्श (Project Consultancy) के आदेश को संशोधित करने के लिए आग्रह कर सकता है। अगर परियोजना सलाहकार उपरोक्त कार्यों को पुनः करने हेतु अपनी असहमति व्यक्त करता है, उस स्थिति में एफ.जी.डी. के परामर्श कार्यों के लिए एक और निविदा प्रसारित करना अवश्यसम्भावी होगा।

3. म.प्र.पॉ.जं.कं.लि. द्वारा जारी संशोधन पत्र दि.11.03.2022 के परिपेक्ष्य में समस्त निविदाओं की धरोहर राशि को बैंक गारंटी के रूप में स्वीकार नहीं करने हेतु तथा इसके स्थान पर रु 1.0 करोड़ की राशि ई-टेंडरिंग बेवसाइट के माध्यम से जमा करने हेतु निर्देशित किया गया है। इस बाबत विभिन्न परियोजनाओं में एफ.जी.डी. की अद्यतन प्रसारित निविदाओं हेतु शुद्धिपत्र मार्च 2022 में जारी किया गया। प्रमुख संभावित निविदाकर्ता मेसर्स बी.एच.ई.एल तथा मेसर्स एल.एन.टी. द्वारा इस धरोहर राशि को बैंक गारंटी के स्वरुप में स्वीकार करने हेतु अनुरोध किया गया है। धरोहर राशि के नगद भुगतान की परिवर्तित शर्त के कारण अन्य निविदाकर्ता की भी एफ.जी.डी के लिए जारी निविदाओं के प्रति अरुचि संभावित है। जिससे वांछित संख्या में निविदाकर्ताओं की उपलब्धता में विलंब हो सकता है।

पत्राचार का पता - कार्यालय मुख्य अभियंता (नवीनीकरण एवं आधुनिकीकरण) म.प्र.पॉ.ज.कं.लि., शेड नंबर-10, विद्युत नगर, रामपुर, जबलपुर, 482008,म0प्र0 Website : www.mppgenco.gov.in , E-mail : cepmprenl@gmail.com/ce.renmod@mppgcl.mp.gov.in

राष्ट्रीय स्तर पर एफ.जी.डी. स्थापना कार्य की स्थिति केन्द्रीय विद्युत प्राधिकरण की दिसम्बर-21 की रिपोर्ट के अनुसार निम्नानुसार है -

क्र.	क्षेत्र	एफजीडी स्थापना योजनायें	उपयोगिता निर्धारण प्रक्रिया का आरंभ	उपयोगिता निर्धारण प्रक्रिया की पूर्णता	निविदा निर्माण	निविदा आमंत्रण जारी	आदेश पारित	एफजीडी स्थापना पूर्ण
1	केन्द्रीय	143	143	143	143	143	114	4
2	राज्य	163	163	161	108	87	12	0
3	निजी	133	129	119	104	95	31	2
	योग*	439	435	423	355	325	157	6

*कुल 439 एफजीडी परियोजनाओं में से 157 एफजीडी परियोजनाओं के स्थापना हेतु आदेश दिये जा चुके हैं तथा शेष निविदायें प्रक्रियाधीन है।

उक्त उल्लेखित तथ्यों एवं परिस्थितियों को ध्यान में रखते हुये निवेदन है कि,

i. म.प्र.पॉ.जं.कं.लि. के ताप विद्युत गृहों (श्री सिंगाजी ताप विद्युत परियोजना द्वितीय चरण के अतिरिक्त) में एफ.जी.डी. स्थापना के कार्य हेतु जारी निविदाओं को प्रक्रियाधीन रखने हेतु म.प्र.शासन से अनुमति प्रदान करवाने का कष्ट करें जिससे नवीन पर्यावरणीय मानदंडो का परिपालन यथा शीघ्र सुनिश्चित किया जा सके।

ii. श्री सिंगाजी ताप विद्युत परियोजना (द्वितीय चरण- यूनिट क्रमांक 3 एवं 4) में एफ.जी.डी. की स्थापना हेतु निविदा पुनः जारी करने हेतु म.प्र.शासन से अनुमति प्रदान करवाने का कष्ट करें।

यहाँ यह लेख करना उचित होगा की एफ.जी.डी. स्थापना के मूल्य में वृद्धि संभावित है, जिसके लिए उपरोक्त सभी परियोजनाओं के लिये यथोचित अनुमोदन उपरोक्त अनुमति मिलने के पश्चात पृथक प्रकरण के माध्यम से प्राप्त किया जाएगा।

संलग्नः उपरोक्तानुसार।

(अनुमोदनोंपरांत प्रेषित)

(व्ही.के.कैथवार)
मुख्य अभियंता (नवीनी./आधुनिकी.)
म.प्र.पॉ.जं.कं.लि.जबलपुर

पत्राचार का पता - कार्यालय मुख्य अभियंता (नवीनीकरण एवं आधुनिकीकरण) म.प्र.पॉ.जं.कं.लि., शेड नंबर-10, विद्युत नगर, रामपुर, जबलपुर, 482008,म0प्र0 Website : www.mpgenco.gov.in , E-mail : cepmpgenco@gmail.com/cemmodernmppgcl@mpgov.in

ANNEXURE-R-12/7

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M. P. POWER GENERATING CO. LTD.

Govt. of M.P.Undertaking
CIN- U40109MP2001SGC014882

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BLOCK No.9, SHAKTI BHAWAN, VIDYUT NAGAR: RAMPUR,JABALPUR (M.P.)- 482008
Phone No 0761-2702615,
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EXTRACTS OF MINUTES

Item No. 117.2.1

Sub.:-Follow up action taken on the decision taken in 116th meeting held on 11th July 2022 .

Extracts of Minutes of the 117th meeting of BoD of MPPGCL held on 14th September 2022 at Bhopal.

Follow-up action taken on the decision taken in 116th meeting held on 11th July 2022 was noted by the Board. However, observations of the Board on various items are as under:

Regarding installation of FGD in the thermal plants

It was discussed that MoEF&CC has recently extended the timeline***for installation of FGD system (for non-retiring units) upto 31st Dec'26, however, there is no change in timelines for compliance of parameters other than SO_2 emission***. The MoEF at the same time has enhanced rate of environmental compensation to four times due to delay in compliance to the timeline. Also, considering the impact on distribution companies / consumers, especially keeping the financial constraints of the State, the utility of continuing the existing live FGD tenders was discussed. It was explained to the Board that if these tenders are dropped, there may be problems in getting the Consent to Operate in various units. At the same time due to change in technology and experience of other utilities, some changes in scope ***of existing tender*** may be required before ***bid submission***. After discussions, it was directed that the status-quo be maintained. However as expressed by MD, date of existing tenders be extended suitably to meet the needs of the Company. However, the new units should have adequate provision for controlling the NOx & SOx emissions. The position be apprised to the Board from time to time.

COMPANY SECRETARY
MPPGCL : JABALPUR

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ANNEXURE R-12/8

M.P. POWER GENERATING CO. LTD.
Govt. of M.P. Undertaking
CIN- U40109MP2001SGC014882

BLOCK NO.9 SHAKTI BHAWAN VIDYUT NAGAR RAMPUR
JABALPUR (MP 482008)

Phone No 0161 2702615
Fax No 0761 2065805

EXTRACTS OF MINUTES

Item No.11.3.32

Sub.: SSTPP Stage-II (Units 384:2x660 MW) MPPGCL. Khandwa Proposal to include the installation of FGD at SSTPP Stage-II in the tender issued for SSTPP Stage-I by Olo CE(R&M)

Extracts of Minutes of the 11th meeting of BoD of MPPGCL held on 19.01.2023 at Bhopal

MD. MPPGCL apprised that in pursuance with the MoEF&CC notification dated 7th Dec.15 to contain the SO2 emission to 100 Mg/Nm3 a tender was floated for installation of FGD for the project for which M/s BHEL emerged the L-1 bidder the approval for placement of order was accorded by the BoD in its 107th meeting held on 8th July 20 with a stipulation of taking permission of Chairman MPPGCL prior to releasing LoI. Subsequently Energy Deptt. GOMP vide letter Dtd. 20th April 21 conveyed the directives of H'ble Energy Minister GoMP to defer the installation of FGD for the present due to financial crunch in the power utilities of the State Due to M/s BHFL's inability to extend the validity of their Bid beyond Sept 21 the tender was dropped on 28th Jan 22.

MD further apprised that recently MoEF&CC vide its notification Dated 5th Sept 22 enhanced the time-limit for installation of Cat-C locations (Other than 10 Kms of NCR or Critically polluted areas) to Dec 26 in the event of Non-compliance of the norms by said date. Environmental Compensation @ Rs 0.20 (for delay 0 to 180 days) to Rs 0.40 (for 366 days & beyond) per unit has been proposed in the notification. Possibility of closing down of respect of the units can also not be ruled out as MPPCB at times asks for the status of implementation of FGD as & when renewal request for Consent to operate in respect of various power stations of MPPGCL is sought.

As per the directives of the Board letters citing consequences of non-installation of FGD or delay with a request to grant permission to initiate the re-tendering activities for SSTPP Stage-II and to proceed with the further tendering activities for the tenders already issued in respect of all other TPPs of MPPGCL were sent to Energy Department by O/o CE(R&M). However, permission of GoMP is yet to be received. Now when the tender for installation of FGD at SSTPP Stage has already been dropped. It appears prudent to include the installation of FGD at SSTPP Stage-II, in the tender issued for SSTPP Stage-I by O/o CE (R&M) by way of amending the scope. The reasons for amending the scope was explained by MD.

After detailed deliberations Board agreed to the proposal to include the scope of FGD of SSTPP Stage-II in the already floated tender of SSTPP Stage-I and further directed as under.

To approach Mis Fichtner the Consultants appointed for Implementation of New Moef&cc norms in TPPS of MPPGCL (except SSTPP-II) for incorporation in the installation of FGD System for SSTPP Stage-II in the scope of the SSTPP Stage-I tender already

floated. The scope of the Consultancy contract on Mis Fitchner may also be revised accordingly.

Separate prices be sought in the tender for the FGD systems of SSTPP Stage I & Stage II with a stipulation that even though evaluation shall be done on the total prices quoted for both the stages MPPGCL shall have the right to phase out the ordering of the two stages separately.

However, consent of Energy Department GoMP may be obtained prior to opening the bids with respect to the consolidated tender for both the stages.

Sd/-
COMPANY SECRETARY
MPPGCL JABALPUR

//True Typed Copy//

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ANNEXURE R-12/9

M.P. POWER GENERATING CO. LTD.
Govt. of M.P. Undertaking
CIN- U40109MP2001SGC014882
BLOCK NO.9 SHAKTI BHAWAN VIDYUT NAGAR RAMPUR
JABALPUR (MP 482008)

Phone No 0161 2702615
Fax No 0761 2065805

EXTRACTS OF MINUTES & RESOLUTION

Item No.129.3.11

Sub.: Installation of FGD system & other systems at various IPPS of MPPGCL for compliance of new MoEF&CC norms.

Following resolution was passed in the 129h meeting of BoD of MPPGCL held on 23rd July 2024 at Bhopal

MD MPPGCL informed that the status of FGD tenders was apprised to the BoD in 114 meeting held on 29th March 22, for obtaining necessary directives for further processing of the FGD tenders. The BoD had directed to submit a comprehensive note to the Energy Deptt. containing various facts. Accordingly, the note was submitted to the Energy Department requesting permission for further processing of the FGD tenders.

It was also informed that the BoD in its 117th meeting held on 14.09.22 had directed that the status-quo of FGD tenders be maintained. Accordingly, the FGD tenders are being Mended on time to time. Due to delay in contract activities, the project consultant, M/s Fichtner had requested MPPGCL vide letter dated Nov' 22 to consider a suitable compensation. Further, the BoD in 119th meeting held on 19.01.23 directed to include the scope of FGD for SSTPP-II in the floated FGD

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tender of SSTPP-I. Accordingly, M/s Fichtner were requested and in response they offered a consideration of Rs 50 lakh for inclusion of scope of FGD for SSTPP-II. They also revised the escalation to Rs 1.27 cr. (excluding GST), assuming completion of project upto June 27.

MD informed that M/s Fichtner have not considered any of MPPGCL's offer and kept on insisting for an escalation of Rs.1.27 cr. MPPGCL is of opinion that M/s Fichtner's claim cannot be accepted. So, MPPGCL has no option but to short close the consultancy order placed on M/s Fichtner and therefore proposed closure of contract with disqualification of Mis Fichtner. The matter was discussed and it was opined that non-acceptance of quantum of increase in prices offered by MPPGCT, by M/s Fichtner does not make the firm liable for disqualification. It was also discussed that MoP GoI is considering reframing of timelines for implementation of FGD in Thermal Power Plants based on categories of cities where the plants are situated also for older units, a consideration for granting exemption is underway.

The Board discussed and Resolved as under-

To short close the order placed on Mis Fichtner without any liability on either side, however without disqualification of M/s Fichtner.

To issue tender for selection of consultants for implementation of FGD projects at various Thermal Power Plants of MPPGCL on Quality cum Cost Based System (QCBS) evaluation criteria.

For implementation of FGD in TPS of MPPGCL, proposal be submitted with 100% funding from GoMP after taking cognizance of GoI considerations in this regard.

Sd/-
COMPANY SECRETARY
MPPGCL: JABALPUR

//True Typed Copy//

ANNEXURE-R/10

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MADHYA PRADESH POWER GENERATING COMPANY LIMITED
OFFICE OF THE ADDL. CHIEF ENGINEER (O&M) -I
SANJAY GANDHI THERMAL POWER STATION
BIRSINGHPUR, DISTT: UMARIA (M/P) Pin- 484552
Phone No. 07655492721

No.511-0400/SGTTS/130

To

The CE. [O&M: Gen), MPPGCL, Jabalpur

Sub.: Furnishing the information regarding MoEF&CC Emission Norms compliance for 4x210 MW units at SGTPS.

Ref: Y.O. No. 07-03/CC/1256 jbp dated 30.07.2025.

In the above cited subject & letter under reference, please find the point wise information in respect to SGTPS 4x210 MW as below:-

1. Existing Stack height (in Meter)
   PH-I-200 Meter (U#1&2)
   PH-II-220 Meter (U#3 & 4)
2. Average report of Ambient Air Quality Monitoring (SO_2 & NOx) w.e.f. January-25 to June-25 are enclosed.
3. Details regarding air quality monitoring stations:-
   a. At present Ambient Air Quality Monitoring is carried out in & around the plant at following locations:-
   (i) CAAQMS-1 (Inside plant Online Monitoring)
   (ii) CAAQMS-II (Inside plant Manual Monitoring)
   (iii) Changera Village (Outside plant Manual Monitoring)
   (iv) Mudaria Village (Outside plant Manual Monitoring)
   (v) Colony Area (Outside plant Manual Monitoring)
   b. Yes. These stations have been installed in consultation with MPPCB authority.

(Prashant Namjoshi)
Chief Chemist
SGTPS, MPPGCL, Birsinghpur

Copy to:-

1. The C.E. (Gen), SGTPS, MPPGCL, Birsinghpur.
2. The Addl. C.E. (O&M)-1, SGTPS, MPPGCL, Birsinghpur.

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ANNEXURE

ANNEXURE REFERRED IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 4601 ANSWERED IN THE LOK SABHA ON 21.08.2025

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State-wise details of TPP units under Category A, B and C

Sl. No.	State	No. of TPP Units				
		Category A	Category B	Category C	Total no. of Units	Total Capacity (MW)
1	Andhra Pradesh	13	0	18	31	11,590
2	Assam	0	0	03	03	750
3	Bihar	0	4	20	24	7,960
4	Chhattisgarh	0	18	45	63	23,688
5	Gujarat	03	0	43	46	16,092
6	Haryana*	08	0	04	12	5,330
7	Jharkhand	0	0	13	13	4,250
8	Karnataka	0	0	22	22	9,480
9	Madhya Pradesh	0	0	50	50	21,950
10	Maharashtra	15	11	46	72	24,966
11	Odisha	0	03	17	20	10,140
12	Punjab*	0	0	15	15	5,680
13	Rajasthan	07	0	30	37	10,480
14	Tamil Nadu	08	17	16	41	13,685
15	Telangana	0	0	19	19	7,572.5
16	Uttar Pradesh*	06	09	62	77	23,729
17	West Bengal	06	10	39	55	14,177
	Total	66	72	462	600	2,11,519.5

*** Note: Includes 35 Units of TPPs in Delhi-NCR (Haryana-12 Units, Punjab-13 Units, Uttar Pradesh-10 Units)**

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